

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.42
C.P. No.50/BB/2024

IN THE MATTER OF:

Income Tax Department ... Petitioner
Vs.
The ROC, Karnataka & Silvershine Projects (India)
Pvt. Ltd. ... Respondents

Order under Section 252 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ganesh R. Ghale

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. Issue Notice to the ROC and the R-2 Company. The Registry is directed to prepare notice and learned Counsel for the Petitioner is permitted to collect the notice from the Registry and serve it personally on the R-1 i.e., ROC, Karnataka and the R-2 Company along with a copy of the Petition and other material papers through e-mail as well as by Speed Post and is directed to file an Affidavit of Service along with tracking reports in the Registry within a period of three weeks.
3. A period of three weeks' time is granted to all the Respondents for filing reports/ replies from the date of receipt of notice and 2 weeks' for filing responses/ rejoinder by the Petitioner, if any, thereto from the date of receipt of copy of replies/reports.
4. List the case on **03.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)